CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.2865/2002

Thursday, this the 14th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon'ble Shri A.P. Nagrath, Member (A)

Shri Pushp Raj, Dark Room Assistant Institute of Pathology, Safdarjung Hospital Complex New Delhi-29

...Applicant

(By Advocate: Shri B.S.Mainee)

Versus

- The Director General Indian Council of Medical Research Ansari Nagar, New Delhi-29
- 2. The Officer-in-Charge Institute of Pathology Safdarjung Hospital Complex, New Delhi-29

.. Respondents

(By Advocate: Shri Vikas Chopra for Shri V.K.Rao)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned proxy counsel for respondents states that before withdrawing the benefit of higher scale, the respondents will issue a show cause notice to the applicant and thereafter, after considering the reply of the applicant, an appropriate order shall be passed.

- 2. Keeping in view this fair concession, the OA is disposed of. The impugned order is quashed. It is directed that before withdrawing the higher scale that has been awarded to the applicant, if any, a show cause notice shall be issued. The reply shall be considered and thereafter, a speaking order shall be passed.
- Subject to aforesaid, OA is disposed of.

(A.P.Nagrath) Member (A)

(V.S.Aggarwal) Chairman

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